

IN THE HIGH COURT OF DELHI AT NEW DELHI

DATE OF DECISION : 30.11.2009

MAC.APP. 347/2009

RAJIV DHAWAN & ANR Appellants
Through: Mr.Nitin Narang, Advocate.
ASI Vijender Singh, P.S.
Maurya Enclave.

versus

PHIRTU & ANR Respondents
Through: None.

CORAM:

HON'BLE MR. JUSTICE J.R. MIDHA

O R D E R
30.11.2009

1. Investigating Officer ASI Vijender Singh, presently posted in Police Station Maurya Enclave is present in Court and has submitted reply to the notice dated 19th August, 2009. It is stated that the appellants were not prosecuted under Section 196 of the Motor Vehicles Act, 1998, due to inadvertence. The Investigating Officer has tendered unconditional apology. He further submits that a *kalandra* under Sections 146/196 of the Motor Vehicles Act, 1998 has been filed with the concerned Metropolitan Magistrate against the appellants.

2. Learned counsel for the appellants submits that the appellants have settled this case with the claimants. Copy of

the settlement arrived at between the appellants and the claimants is placed on record. Copy of the settlement be handed over by learned counsel for the appellants to the Investigating Officer.

3. The claimants are not present in Court. The Investigating Officer is directed to produce them before this Court on 15th December, 2009.

J.R. MIDHA, J.

NOVEMBER 30, 2009